

Jambeswar Das-Vrs- UOI

For Orders/Directions No. 5
O.A.No. 532/2012
Advocate (s)- M/s. B.Rout & Ors.
Advocate (s)- Mr. L.Jena

Order dated: 12.02.2013

CORAM
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
&
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

....
Heard Mr. L. Jena, Ld. A.C.G.S.C. for the Respondents,
who has filed M.A. No. 1084/12 in which it has been mentioned that
the applicant has already been conferred with temporary status vide
Office Order No. 62 dated 19.11.2012 annexed as Annexure-A to the
M.A.

2. Mr. Rout, Ld. Counsel for the applicant has no grievance
against such order but stated that he should have got it with
retrospective date. This being a separate cause of action, the applicant
may agitate it in a separate O.A.

3. In view of the above, the O.A. as well as M.A. 1084/12
are disposed of being infructuous.


MEMBER (Admn.)


MEMBER (Judl.)